

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:359
ANSWERED ON:18.12.2012
AMENDMENTS IN IPC
Verma Shri Sajjan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Law Commission has recommended for amendments in the Indian Penal Code (IPC) by inserting stricter sections for crimes against people belonging to SCs/STs, harassment for dowry, rape and violence against women;
- (b) if so, the details thereof;
- (c) the time by which such amendments are likely to be made in the IPC; and
- (d) the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 359 FOR 18.12.2012.

(a) to (d): The Indian Penal Code, 1860 is a general code and therefore does not make any distinction between class, caste, creed or colour amongst the citizens of India. It does not provide separate provisions of penalty for a crime committed against any special class or community.

The Criminal Law (Amendment) Bill, 2012 has already been introduced in the Lok Sabha on 04.12.2012 has, inter-alia, stricter provisions of penalty for crimes against women such as sexual assault, outraging the modesty of woman, hurt by acid attack, etc.